

(2020) 07 SHI CK 0030

In the High Court Of Himachal Pradesh

Case No : Civil Writ Petition No. 2222 Of 2020

Krishan Chand

APPELLANT

Vs

H.R.T.C. & Others

RESPONDENT

Date of Decision : 23-07-2020

Acts Referred:

Citation : (2020) 07 SHI CK 0030

Hon'ble Judges : L. Narayana Swamy, CJ;Anoop Chitkara, J

Bench : Division Bench

Advocate : H.R. Bhardwaj, Vikas Rajput

Final Decision : Disposed Of

Judgement

Anoop Chitkara, J

1. In continuation to order dated 08.07.2020, Mr. Vikas Rajput, learned counsel appearing for the respondents submits that the respondent-Corporation

has complied with the directions issued by this Court and has already released 50% of the last drawn basic pay. He further submits that the balance

outstanding payment shall be made within a period of two months from today.

2. Given above, the present writ petition is disposed of with a direction to the respondent-Corporation to pay the balance outstanding amount towards

retiral benefits to the petitioner within a period of two months from today. Pending application(s), if any, also stands closed.